

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-518
IB-2165/ND/2019
Contempt Petition/35/2023

IN THE MATTER OF:

Laxmi Dia Jewel Pvt. Ltd.

.....Applicant

Vs.

Shree Ashtvinayak Gems & Stones Pvt. Ltd.

.....Respondent

SECTION

U/s 9 IBC Liq.

Order delivered on 12.07.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :
For the Respondent :
For the SBD : Mr. R K Raman, FCA

ORDER

Contempt Petition/35/2023:-

No one is present on behalf of the Applicant at the time of hearing of the matter. Ld. Counsel on behalf of the Respondent Nos. 1 & 2 is present and submitted that they have filed their response. However, the same are not reflected on the e-portal. Ld. Counsel may approach the Registry and cure the defects, if any, so that the same is available on the e-portal. List this application on **22.08.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)